IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26. **C.P. (IB)/168(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited
Vs
Kamala Mills Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Virjil, Ld. Counsel for the Petitioner present. Mr. Manoj Bharadwaj, Ld. Counsel for the Respondent present.
2. Counsel for the Respondent present and seeks time to file reply. At request, one weeks' time is granted.
3. List this matter for hearing on **11.06.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR